

Volunteers help to be used to curb trafficking: Padma

PNS ■ VIJAYAWADA

State Mahila Commission Chairperson Vasireddy Padma said that the State government headed by Chief Minister YS Jaganmohan Reddy pressed anti-human trafficking units into service in the State to curb the illegal human trafficking. Addressing the webinar jointly organised by the Commission, Red Rope Movement and the University of Hyderabad on Thursday stressed the need on taking drastic steps to curb illegal human trafficking.

The webinar was attended by Chrysolyte Sanamanda of Red Rope Movement, PM Nair, retired DGP, Manoj, Additional DGP, Kerala, B Sumathi, DIG (Women Protect Cell) AP, Dr Sangita of Proactive Health Trust, Sony Kutti George of UNICEF, R Suez, Director of State Mahila Commission and Tambi of Vision Rescue Organisation.

In her inaugural address, she said that services of village and ward volunteers in the Village and Ward Secretariats across the State would also be effectively used to containing the human trafficking. "An action plan is on the cards to conduct awareness camps and symposiums in the colleges and universities throughout the State on the menace of illegal human trafficking," she said.

PM Nair, retired DGP, who also worked in the CBI, NHRC and other organisations, underlined the importance of creating awareness among youth to make them partners in the

■ "An action plan is on the cards to conduct awareness camps and symposiums in the colleges and universities throughout the State on the menace of trafficking," State Mahila Commission Chairperson

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curbing the menace of human trafficking. Tambi, representing Vision Rescue Organisation, stressed on providing education to children, which would help them to understand the social problems. Dr Sangita of Proactive Health Trust spoke on the value-based education.

She said that the children should be enlightened on human rights and also rights of children. Additional DGP Manoj spoke on cybercrimes while DGI Sumathi spoke on the role of law enforcement agencies in preventing human trafficking. All the participants unanimously stated, 'No woman is for sale and No girl is for sale'.

Faulty surgery

Pay woman ₹1 lakh indemnity: NHRC

PNS ■ NUAPADA

Jemamani Tahani, a poor woman of Salebhata village in Muribahal block of Balangir district had undergone family planning operation in 2017. She fell sick after a few days of the operation complaining severe abdominal pain. Later on after further checkup, it was found that the doctors of Muribahal CHC had cut her intestine instead of fallopian tube.

Jemamani had lot of health

hazards. Human rights activist Dilip Dash had filed a complaint with the NHRC on the matter and the commission had ordered for compensation.

"But the Health Department played game with the order putting forth spurious arguments. Discarding the plea of health department, the NHRC has stood firm on its order and directed the Chief Secretary on July 22 to comply with the order within six weeks and pay Rs 1 lakh as compensation to Jemamani.

Aditya death: Crime Branch takes over probe

PNS ■ BHUBANESWAR

Director General of Police (DGP) Abhay on Thursday directed the Crime Branch to probe into the death of social worker and motivational speaker Aditya Dash, whose body had been found on the railway tracks near the Temple Road station on July 7.

The case was being investigated by the Government Railway Police (GRP). Following the DGP's directive, a team of Crime Branch officials met the GRP authorities to obtain the necessary information.

Police have also recovered CCTV footage from the Aditya's house and the railway station in course of the investigation.

Aditya's postmortem report revealed that he died because of grievous injuries on the

head. But the social activist's relatives and friends have alleged foul play in his death as he was reportedly receiving threat calls for staging an agitation against the liquor mafia.

A hand-written letter in Odia was also found with messages for his family, friends and those associated with the old age home run by him.

The letter was examined by the handwriting bureau of State Forensic Science Laboratory (SFL) here and found to have been written by him,

Already, his friends, family members and wife have been questioned by the GRP authorities.

The National Human Rights Commission (NHRC) has also sought an Action Taken Report (ATR) from the Commissionerate police over the death of Aditya within four weeks.

NHRC seeks report on Aditya Das death

STATESMAN NEWS SERVICE

BALASORE, 30 JULY:

The NHRC has sought an Action Taken Report (ATR) from the Commissioner of Police, Bhubaneswar within four weeks on a complaint of 24 July relating to allegations that Aditya Das, a motivational speaker and human rights defender, was murdered and his body retrieved from railway tracks.

Acting on the complaint filed by Supreme Court Lawyer and Social Activist Radhakanta Tripathy the NHRC passed an order with a caution to the Commissioner of Police stating "In case the report is not received within the stipulated period, the Com-

Crime branch starts probe

The DGP Abhay ordered a Crime Branch probe yesterday and today the crime branch started its investigation by spot visit and requisitioning all statements, records etc from the railway police.

mission shall be constrained to invoke coercive process u/s 13 of the Protection of Human Rights Act, 1993 for personal appearance of the concerned authority".

The petitioner mentioned that that body of Human Rights defender and Social Activist, Aditya Das, was found on the railway track near Lingaraj Temple Road station in the city on July 7 under mysterious circumstances, adding that the police was yet to ascertain the cause

of the death of motivational speaker.

Meanwhile, several new angles regarding the young social activist have come to fore during the preliminary investigation, said Tripathy while referring to the widows statements and that of Aditya's friends.

He also requested to direct the State Authorities and the Lokayukta of the State to ensure the implementation of Whistle-Blowers Protection Act, 2013 in letter and spirit at the earliest.